

So, that is the point the Hon. Member from Bengal wanted to know.

The other points like the Railway train services to Kashmir, Srinagar, well there is no dearth of technology and all that, but we require funds. Funding is the problem. And I can assure the Hon. Member the day is not very far off when this will be done, when we will connect Srinagar ; and then you will have a lot of tourists. There is no doubt about it.

About other matters which hon. Members have mentioned to me, the officers have taken note. Either I will write to them individually, or I will try to implement the instructions given to us.

SHRI RAM PYARE PANIKA : Those of us who have not spoken, will write to you. You must treat us also equally.

MR. CHAIRMAN : I now put the Supplementary Demand for Grant (Railways) 1983-84 to the vote of the House. The question is :

“That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1984, in respect of the heads of Demands entered in the second column thereof—Demand No. 16”.

The Motion was adopted.

Supplementary Demand for Grant (Railways), 1983-84 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant Voted by the House
1	2	3
16	Assets—Acquisition, Construction and Replacement Other Expenditure	Rs. 174,58,00,000

21.06 hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL

MR. CHAIRMAN : Mr. Minister, you may now introduce the Bill.

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHAUDHURI) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the services of the financial year 1983-84 for the purposes of Railways.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 for the purposes of Railways.

The Motion was adopted.

SHRI A.B.A. GHANI KHAN CHAUDHURI : I introduce* the Bill.

MR. CHAIRMAN : You may now move the Bill for consideration.

SHRI A.B.A. GHANI KHAN CHAUDHURI : I beg to move* :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 for the purposes of Railways, be taken into consideration.”

MR. CHAIRMAN : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1983-84 for the purposes of Railways, be taken into consideration.”

The Motion was adopted.

MR. CHAIRMAN : We now take up clause-by-clause consideration of the Bill. The question is :

“That Clauses 2 to 3, and the Schedule stand part of the Bill.”

The Motion was adopted.

Clauses 2 to 3, and the Schedule were added to the Bill.

MR. CHAIRMAN : The question is :

“That Clause 1, the Enacting Formula and the Title stand part of the Bill.”

The Motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN : Mr. Minister, you may now move that the Bill be passed.

SHRI A.B.A. GHANI KHAN CHAUDHURI : I beg to move :

“That the Bill be passed.”

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The Motion was adopted.

MR. CHAIRMAN : The House now stands adjourned till 11 a.m. tomorrow.

21.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 18, 1983|Sravana 27, 1905 (Saka).